

ITEM NO.28 +44,44.1-44.3+49 COURT NO.1 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13-14/2020

TATA SONS PRIVATE LIMITED (FORMERLY TATA
SONS LIMITED)

Appellant(s)

VERSUS

CYRUS INVESTMENTS PVT. LTD. & ORS.

Respondent(s)

(FOR ADMISSION and IA No.951/2020-STAY APPLICATION and IA
No.2055/2020-INTERVENTION/IMPLEADMENT and IA No.952/2020-
PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

D. NO. 212/2020

(WITH APPLN(S). FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, STAY APPLN. PERMISSION TO FILE APPEAL, PERMISSION TO
FILE ADDL. DOCUMENTS/FACTS/ANNEXURES)

C.A. NOS. 19-20/2020

(WITH APPLN(S). FOR STAY, PERMISSION TO FILE LENGTHY LIST OF
DATES)

D. NO. 199/2020

(WITH APPLN(S). FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, STAY, PERMISSION TO FILE APPEAL, PERMISSION TO FILE
ADDL. DOCUMENTS/FACTS/ANNEXURES)

D.NO. 227/2020

(WITH APPLN(S). FOR STAY, PERMISSION TO FILE APPEAL,
PERMISSION TO FILE ADDL. DOCUMENTS/FACTS/ANNEXURES)

D. NO. 534/2020

(WITH APPLN(S). FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND STAY APPLICATION, PERMISSION TO FILE APPEAL)

Date : 10-01-2020 These appeals were called on
for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

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Mr. Pinky Anand, ASG
Ms, Kirti Dua, Adv.
Mr. Rajesh Ranjan, Adv.
Ms. Saudamini Shara, Adv.
Mr. Sumit Tetawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file appeals is granted.

Issue notice.

Until further orders, the operation of the
impugned judgment shall remain stayed.

Learned counsel in the respective matters
waive service of notice.

Learned senior counsel appearing on behalf of
the appellant(s) state that the appellant(s) do not
propose to take any steps to invoke Article 75 of
the Articles of Association of Tata Sons Private
Ltd.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR